

(RS. in lakh)

s. Name Districts	1195-96	1996-97
No.	134.81	17.32

1. Ahmedabad		
3. Rajkot	630.29	40 S9
Vadodara		
4. Jamnagar	117.44	
Kachch		

(c) The number of habitations/villages provided with safe drinking water as reported by the Government of Gujarat are as under:-

S.No. Name of Districts	1994-95	1995-96
1 Ahmedabad	15	23
2. Rajkot	15	28
3. Vadodara	29	85
4 Jamnagar	25	23
5. Kachch	40	28

Guidelines for Discretionary Quota

*120 SHRI GOVINDRAM MIRI:
SHRI PARAG CHALIHA:

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) Ministries/Departments / Instrumentalities which have formed committees and formulated guidelines to regulate out-of-turn allotments/admissions, etc. as envisaged in PM's directions dated the 18th July, 1996; and

(b) what are the details of the said committees/guidelines in respect of different Ministries/Departments/Instrumentalities etc.?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (DR. YOGINDER K. ALAGH): (a) and (b) Information regarding the formation of monitoring Committees and framing relevant guidelines to regulate out-of-turn

allotments/admissions etc. as envisaged in PM's directions dated the 18th July, 1996, and the details of the same are being collected and will be laid on the Table of the House.

WRITTEN ANSWERS TO UNSTARRED QUESTION

ग्रामीण युवाओं को रोजगार

622. श्री अनन्तराय देवशंकर दवे: क्या ग्रामीण क्षेत्र और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 1994-95, 1995-96 के दौरान और चालू वर्ष में अब तक ग्रामीण क्षेत्रों में कितने युवाओं को रोजगार उपलब्ध कराया गया है;

(ख) वर्ष 1996-97 के दौरान कितने युवाओं को रोजगार उपलब्ध कराए जाने की संभावना है;

(ग) गुजरात 31 जुलाई, 1996 तक रोजगार कार्यालयों में कितने बेरोजगार व्यक्तियों का पंजीकरण किया गया है; और

(घ) इस प्रयोजनार्थ निर्धारित लक्ष्य की तुलना में 31 मार्च, 1996 तक की वित्तीय और वास्तविक उपलब्धि क्या रही है?

ग्रामीण क्षेत्र और रोजगार मंत्रालय में राज्य मंत्री (श्री चन्द्रदेव प्रसाद वर्मा): (क) और (ख) ग्रामीण युवा स्वरोजगार प्रशिक्षण कार्यक्रम का विशिष्ट उद्देश्य

ग्रामीण युवाओं को प्रशिक्षण प्रदान करने स्वरोजगार एवं मजदूरी रोजगार गतिविधियों के लिए उनको समर्थ बनाना है। देश में 1994-95, 1995-96 के ग्रामीण क्षेत्रों में प्रशिक्षित और रोजगार उपलब्ध कराए गए लोगों की संख्या तथा 1996-97 के दौरान प्रशिक्षण प्रदान किए जाने वाले लोगों की संख्या निम्नानुसार है:—

वर्ष	लक्ष्य (संख्या लाख में)	प्रशिक्षित युवा (संख्या लाख में)	युवाओं को रोजगार प्रदान किया गया (संख्या लाख में)	
			स्व- रोजगार	मजदूरी रोजगार
1. 1994-95	3.184	2.82	0.864	0.449
2. 1995-96	निर्धारित नहीं	2.92	0.926	0.484
3. 1996-97	निर्धारित नहीं	1.19	0.279	0.419

(सितम्बर, 1996 तक) (सितम्बर 96 तक) (सितम्बर, 1996 तक)

अन्य दूसरे प्रमुख रोजगार कार्यक्रमों तथा जवाहर रोजगार योजना, सुनिश्चित रोजगार योजना और समन्वित ग्रामीण विकास कार्यक्रमों में भी गरीबी की रेखा से नीचे बसर करने वाले परिवारों के युवा रोजगार प्राप्त करते हैं, यद्यपि दूसरी उपलब्धियों की निगरानी नहीं की जाती है।

(ग) गुजरात में 31 जुलाई, 1996 की स्थिति के अनुसार रोजगार कार्यालय में रोजगार चाहने वालों की

पंजीकृत संख्या 9.26 लाख (शहरी क्षेत्रों में 4.12 लाख और ग्रामीण क्षेत्रों में 5.14) लाख थी।

(घ) ट्राईसेम (ग्रामीण युवा स्वरोजगार प्रशिक्षण कार्यक्रम) के अन्तर्गत 31 मार्च, 1996 तक की स्थिति के अनुसार वित्तीय और भौतिक उपलब्धियां निम्नानुसार हैं:—

योजना	प्रशिक्षित युवा प्रशिक्षित किए जाने वाले युवा (संख्या लाख में)		उपलब्ध कराया गया रोजगार		
	प्रशिक्षित किए जाने वाले युवा (संख्या लाख में)	प्रशिक्षित किए जाने वाले युवा (संख्या लाख में)	स्वरोजगार (संख्या लाख में)	युवाओं को उपलब्ध कराया गया मजदूरी रोजगार (संख्या लाख में)	ट्राईसेम के अन्तर्गत किया गया खर्च (लाख रुपए में)
1	2	3	4	5	6
1. छठी योजना	10.09	10.15	4.78	1.02	5754.54
2. सातवीं योजना	—	10.00	4.64	1.31	12884.71
3. वार्षिक योजना 1990-91	4.25	2.36	1.24	0.41	3260.93

1	2	3	4	5	6
1991-92	4.25	3.07	1.20	0.47	4879.31
4. आठवीं योजना					
1992-93	3.00	2.76	0.79	0.42	4703.96*
1993-94	3.50	3.04	1.08	0.43	5944.67*
1994-95	3.18	2.57	0.86	0.45	7402.25*
1995-96	निर्धारित नहीं	2.91	0.93	0.48	4525.00*

टिप्पणी * = केन्द्रीय व राज्य रिलीजे
केवल केन्द्रीय रिलीजे

10% Return from State PSUs

623. SHRI SATISH AGARWAL: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether Government's attention has been drawn to the news-item under the caption "Plan panel seeks 10% return from State PSUs" appearing in the Business Standard of 24th October, 1996;

(b) if so, the details of guidelines issued in this regard; and

(c) what is State Government's reaction thereto?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI YOGINDER K ALAGH): (a) to (c) Yes Sir. The guidelines issued by the Planning Commission in this regard indicated that in so far as Public Sector Undertaking (PSUs) are concerned, the commercial PSUs should be asked to raise their own resources without unduly depending on Plan support and specific plans should be evolved for them to yield returns of at least 10 per cent on existing equity and loans. The State Governments are expected to follow these guidelines while assessing the resources for, formulating Ninth Plan.

Kayamkulam Thermal Power Project

624. SHRI JOY NADUKKARA: Will the PRIME MINISTER be pleased to state:

(a) what is the present position of Kayamkulam Thermal Power project;

(b) whether tenders have been invited for its work and whether it was international tender; and

(c) whether Government and the World Bank have cleared the project?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTERS OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. 3. VENUGOPALACHARI) (a) to (c) Kayamkulam Combined Cycle Power Project (400 MW) in Kerala to be implemented by the National Thermal Power Corporation (NTPC) with World Bank assistance has been accorded investment approval by Government of India on 18.9.1996. Based on an international competitive bidding, the main plant turnkey contract for the project has been awarded to M/s Bharat Heavy Electricals Ltd.

Development Work in Sector 5, Vasundhara Yojana Gharibad

625. SHRI MAHESHWAR SINGH: Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question 2453 given in the Rajya Sabha on the 29th August, 1996 and state: ,